

This is an application made under Section 19 of A.T. Act 1985. It is in prescribed and paper book form. It is within limitation period and jurisdiction of this Bench. ~~As for the order of Hon'ble Court.~~ There is no defects.

It may be placed before Hon'ble Court on the question of Hearing on admission on 25.5.96.

M. K. Pandey. S. O.T-1)

6/5/96

^{25.5.96}
Dy. Registrar

It is a mention case
which has been allowed by
the Hon'ble Court. H.L.

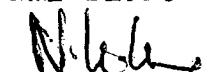
6/5/96

2/08.05.96

Counsel for the applicant : Shri J. K. Karn,

Shri J. K. Karn, learned counsel for the applicant prays for some time to amend the O.A. prayer granted.

Let the case be fixed on 21.05.1996 for admission.


(N. K. Verma)
Member (A)

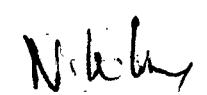
SKJ

3/21.05.96

Counsel for the applicant : Shri M.P. Dixit.

Shri M.P. Dixit appearing on behalf of Shri J.K. Karn, prays for a short adjournment on account of his illness. Adjournment granted.

The case is adjourned to 27.05.1996 for admission.


(N. K. Verma)
Member (A)

OA - 259/96

4./ 27.5.96. Counsel for the applicant : Shri J. Karn.

Shri J. Karn, the learned counsel for the applicant seeks permission to withdraw this application. Permission is granted. This application is dismissed as withdrawn.

/CBS/

N. K. Verma
(N.K. Verma)
Member (A)